According to the Electricity Act, 2003, any generation company may establish, operate and maintain a generating station without obtaining a license, if it complies with the technical standards relating to connectivity with the grid and as such Techno-Economic Clearance (TEC) of CEA is not required for setting up of this power plant.

Assistance to PSEB

3047. SHRI VARINDER SINGH BAJWA: Will the Minister of POWER be pleased to state:

- (a) what are the details of profit and expenditure of Punjab State Electricity Board during the last three years, year-wise;
 - (b) the accumulated profit/loss of Punjab Electricity Board as on date; and
- (c) the nature of assistance provided by Government to PSEB to meet the situation?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) According to available information, year-wise commercial losses/profits and expenditure incurred by Punjab State Electricity Board during the last three years stating 2001 -02 are as under—

(Rs. in Crores)

Year	Profit/Loss	Expenditure	
2001-02	(-)6.00	6725.56	
2002-03	(-) 435.99	6874.89	
2003-04	174.92	6969.57	

- (b) Accumulated losses as on 31.3.2004 is Rs. 533.45 crores.
- (c) The Union Government, in order to help the State Utilities is providing funds to States under Accelerated Power Development and Reforms Programme (APDRP) for investment in identified distribution areas for, *inter alia*, reducing technical losses and improving the quality of supply and also for incentivising, through grants, reduction of cash losses. APDRP has two components namely incentive and investment component. Unde

the investment Component an amount of Rs. 178.74 crores has been released to State since year 2002-03.

Scheme based on traditional power sources

†3048. SHRI LAXMINARAYAN SHARMA: Will the Minister of POWER be pleased to state:

- (a) whether Madhya Pradesh Government has submitted a scheme based on the traditional power sources to the Government regarding electrification of villages situated in 37 far reaching and forest areas in Madhya Pradesh; and
 - (b) by when the same would be given sanction?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) No, Sir.

(b) Question does not arise.

Power situation in Assam

- 3049. SHRI KARNENDU BHATTACHARJEE: Will the Minister of POWER be pleased to state:
- (a) whether Government are aware that there is a complete failure of electricity in Assam causing extreme inconvenience to the people;
- (b) whether Government are also aware that despite the provision of finances for power generation and distribution, the power situation in the State has remained static without any improvement; and
- (c) if so, what steps Government propose to take in this regard for improving the power situation in the State?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) The State of Assam experienced energy shortages of 5.4% in 2004-05 as compared to 5.8% in the previous year and a peaking shortage of 5.8% in 2004-05

†Original notice of the question was received in Hindi.